

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 312/TT/2014**

Subject : Determination of transmission tariff for 400 kV D/C Koldam-Ludhiana transmission line for control period of 2014-19 under Regulation 7 of the Central electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

Date of Hearing : 20.10.2014

Coram : Shri Gireesh B.Pradhan, Chairperson  
Shri Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Parbati Koldam Transmission Company Limited

Respondents : Himachal Pradesh State Electricity Board and 18 others

Parties present : Shri B. Ranganath, Adovocate, PKTCL  
Shri Lokendra Singh, PKTCL  
Shri Anil Raawal, PKTCL  
Shri Aman Trivedi, PKTCL

**Record of Proceedings**

The learned counsel for the petitioner submitted that:-

- a) The instant petition has been filed by Parbati Koldam Transmission Company Ltd., a joint venture of PGCIL and Reliance Infrastructure for transmission tariff in respect of 400 kV D/C Koldam-Ludhiana transmission line.
- b) The instant asset was scheduled to be commissioned originally in 2012, subsequently with an amendment to the Implementation Agreement, which was accepted by PGCIL & beneficiaries, the revised date of commissioning is 31.3.2013;
- b) The Implementation Agreement was again revised and accordingly the date of commercial operation is 30.6.2014. The Koldam-Ludihana line was



electrically inspected by CEA on 25.7.2014 and CEA has granted approval for charging of the line on 1.8.2014. CKT-I of the 400 kV D/C Koldam-Ludhiana transmission line was achieved on 7.8.2014 and CKT-II of the 400 kV D/C Koldam-Ludhiana transmission line was achieved on 14.8.2014. The final commissioning in both circuits are commissioned;

- c) The petitioner has submitted the NRLDC certificates wherein completion of trial operation of transmission elements has been certified. Both the Circuits have been idle charged from Ludhiana end up to Gantry Tower of Koldam end with no power flow;
- d) The original cost as per the Investment Approval, based on the 2005 price level was ₹319.5 Cr and as per the Revised Cost Estimate it is ₹497.56 Cr, whereas the actual cost is ₹468.53 Cr, which is less than the revised cost estimates;
- e) The petitioner has submitted the break-up of the cost. The IEDC has increased by about ₹20 Cr and it is now ₹34.79 Cr. IDC originally envisaged was ₹20.48 Cr and it is now ₹65.75 Cr. The substantial part of this increase is due to increase in rate of interest; and
- f) Originally it was envisaged as a associated transmission system for hydro electric plants (Parbati & Koldam) neither of the two plants have come up. However, it has been agreed in the Standing Committees by the beneficiaries of PGCIL that this transmission line would be used for system strengthening and not just as associated transmission facilities in respect of Parbati and Koldam generating stations.

2. In response of a query of the Commission regarding the increase in IEDC, IDC and cost of certain equipments, the learned counsel for the petitioner clarified that all the equipment are procured through the competitive bidding and during this period, WPI and CPI has increased by 76% and 113%.

3. The Commission observed that the line is charged from only one end (i.e. Ludhiana end) and the date of commercial operation is determined when they are charged from both the ends. The learned counsel for the petitioner submitted that the NTPC has not come up with its generation projects.

4. The Commission directed the petitioner to implead NTPC as one of the respondents and serve a copy of the petition on NTPC before 7.11.2014. The Commission also directed NTPC to file its reply by 20.11.2014 with a copy to the petitioner who may file its rejoinder, if any. The Commission also directed NRLDC to assist the Commission during the next hearing on the issue of trial operation under Regulation 5(2) of 2014 Tariff Regulation.

5. The Commission further directed the petitioner to submit the following information on affidavit before 20.11.2014, with a copy to all the respondents:-

- (a) Revised auditors certificate depicting the expenditure details of Circuit-I and circuit-II separately;
- (b) Tariff forms indicating details of Circuit-I and circuit-II separately; and
- (c) Status of Koldam Switchyard.

6. The Commission directed to list the petition for further hearing on 24.11.2014.

By order of the Commission

sd/-  
(T. Rout)  
Chief Legal

